

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

Subject: Resumption of practice as an Advocate.


NOTIFICATION

No: 2862 of 2025 /RG/LP

Dated: 08-09-2025

It is hereby notified that Shri Jahangir Ahmad Wani S/O Sh. Gulzar Ahamd Wani R/o Litter Pulwama, bearing Certificate of Enrolment No.JK-370/2016 dated 01.12.2016 who had voluntarily surrendered his practice as an Advocate, is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.

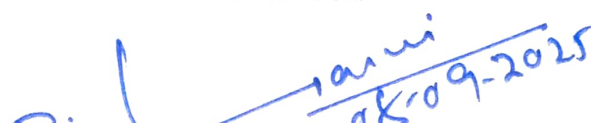

(Mohammad Yasin Beigh)
Registrar Administration

No: 49846-46 RG/LP

Dated: 08-09-2025

Copy to the: -

1. Registrar Judicial, High Court Wing Srinagar
2. Principal District & Sessions Judge, Pulwama.
3. Secretary, Bar Council of India, New Delhi
4. CPC e-Courts High Court of J&K and Ladakh, Srinagar for getting the same uploaded on the official website of the High Court.
5. President, J&K High Court Bar Association, Srinagar.
6. President District Bar Association, Pulwama.
7. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
8. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
9. Shri Jahangir Ahmad Wani S/O Sh. Gulzar Ahamd Wani R/o Litter Pulwama
.....for information.


(Registrar Administration)